

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 202/MP/2018

Subject : Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, *inter-alia*, seeking setting aside of communication dated 27.06.2018 issued by PGCIL

Date of Hearing : 27.8.2021

Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Lanco Amarkantak Power Ltd. (LAPL)

Respondents : Power Grid Corporation of India Ltd. (PGCIL) and Ors.

Parties Present : Shri Deepak Khurana, Advocate, LAPL
Shri Vineet Tayal, Advocate, LAPL
Ms. Suparna Srivastava, Advocate, CTU
Shri Soumya Singh, Advocate, CTU
Shri Tushar Mathur, Advocate, CTU

Record of Proceedings

Case was called out for virtual hearing.

2. The leaned counsel for the Petitioner submitted that reply in the matter was filed by PGCIL only yesterday and sought time to file rejoinder in the matter.
3. The Commission directed the Petitioner to file its rejoinder by 13.9.2021. The Commission further directed the Petitioner to submit the rejoinder within the time specified and observed that no extension of time shall be granted.
4. The Petition shall be listed for final hearing in due course for which separate notice will be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

